

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 23 of 2024 (EZ)
(Earlier O. A. No. 729/2023/PB)

In Re: News item titled "Bokaro ke Konaar Nadi mei awaidh roop se patthar ka khanan dhadalle se jaari Prashasan moun." appearing in News Wing dated 01.12.2023.

.....Applicant(s)

Versus

Jharkhand State Pollution Control
Board & Ors.

..... Respondent(s)

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Filed by: -

Surendra Kumar
Advocate

Jharkhand State Pollution Control Board.



Reg. No. A/AB 22/89
Ranchi (Jharkhand)

Reg. No. A/AB 22/89
Ranchi (Jharkhand)

Reg. No. A/AB 22/89
Ranchi (Jharkhand)

Authorised under Notaries Act 1952 & Notaries Rules 1956 by Govt. of Jharkhand Ranchi (India)

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 23 of 2024 (EZ)
(Earlier O. A. No. 729/2023/PB)

In Re: News Item titled "Bokaro ke Koynaar Nadi mei awaidh roop se patthar ka khanan dhadalle se jaari." appearing in News Wing dated 01.12.2023

..... Applicant(s)

Versus

Jharkhand State Pollution Control Board
& Ors.

..... Respondent(s)

Supplementary Affidavit on behalf of State of Jharkhand in compliance of the order dated 30/05/2024 and 12/08/2024.

I, Kumar Manibhushan, son of Lavlesh Kumar Shahi. presently posted as the Environmental Engineer, JSPCB having its office at T.A. Division Building, Dhurwa,

376
17 OCT 2024
Ref.No.

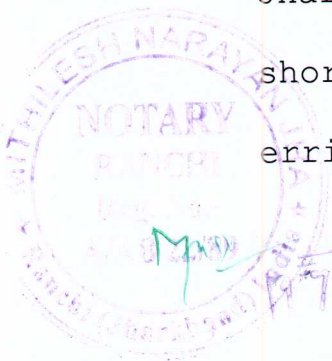
MITHALESH NARAYAN
NOTARY
RANCHI
A/AB 22/89
Ranchi (Jharkhand)

17 OCT 2024



Ranchi, Jharkhand and am duly authorized and here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Environmental Engineer, JSPCB having its office at T.A. Division Building, Dhurwa, Ranchi, Jharkhand and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 30/05/2024 and 12/08/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and has understood the contents therein.
3. That, I have been authorized to swear this affidavit on behalf of the Jharkhand State Pollution Control Board by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is further humbly stated and submitted that the Hon'ble NGT, Eastern Zone Bench, Kolkata vide Order dated 12/08/2024 was pleased to direct the Jharkhand State Pollution Control Board (JSPCB in short) to file Action Taken Report against the erring Units in question on affidavit.



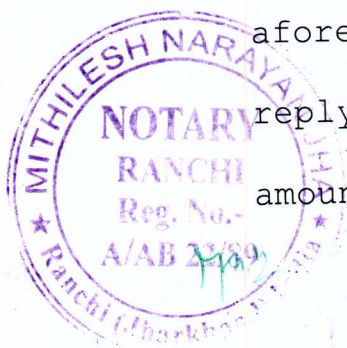
17 OCT 2024



5. That it is humbly stated and submitted that earlier an Affidavit was sworn on May 28, 2024 before this Hon'ble Tribunal wherein it was submitted that the Board has issued show cause notices to the three erring Units by computing Environmental Compensation (E.C) and asked to explain as to why the E.C amounting to Rs. 3,37,500/- should not be imposed on them as per details in the following tabular form:-

Sl. No.	Name and Address of the Unit	Show Cause Notice issued vide	Computed Amount of Environment Compensation
1.	M/s Ramayan Stone Works, Sri Dinesh Kumar Barnwal (Prop.), Mouza-Narkikhurd, P.O.-Bishnugarh, Dist. Hazaribagh.	Ref. No.B-1274 dated 24/05/2024	INR 03,37,500.00/- (Rupees Three Lakhs Thirty Seven Thousand Five Hundred Only)
2.	Saif Ansari, Sri Saif Ansari (Prop) Mouza-Narkikhurd, P.O -Bishnugarh, Dist.-Hazaribagh.	Ref.No.B-1276 dated 24/05/2024.	INR 03,37,500.00/- (Rupees Three Lakhs Thirty Seven Thousand Five Hundred Only)
3.	M/s Om Mineral Works, Sri Ranj Vijay singh (Prop.) Mouza-Narkikhurd, P.O -Bishnugarh, Dist.-Hazaribagh	Ref.No.B-1275 dated 24/05/2024	INR 03,37,500.00/- (Rupees Three Lakhs Thirty Seven Thousand Five Hundred Only)

6. That, it is humbly stated and submitted that the aforementioned erring Units neither submitted any reply to the show cause notice nor deposited the amount of Environmental Compensation imposed upon



17 OCT 2024



each of the Units in question amounting to Rs. **3,37,500/-** (Rupees Three Lakhs Thirty Seven Thousand Five Hundred) Only.

7. That, it is humbly stated and submitted that accordingly, in view of the said conduct of the erring units, direction for closure were issued to the said Units under the provisions of Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 as per details below:-

Sl. No.	Name and Address of the Unit	Show Cause Notice issued vide	Direction of Closure Issued under Section 33A of Water Act, 1974 and Section 31A of Air Act, 1981 vide..
1.	M/s Ramayan Stone Works, Sri Dinesh Kumar Barnwal (Prop.), Mouza- Narkikhurd, P.O- Bishnugarh, Dist. Hazaribagh.	Ref. No. B-1274 dated 24/05/2024	Memo/Ref No. B-2203 dated 15.10.2024
2.	Saif Ansari, Sri Saif Ansari (Prop) Mouza-Narkikhurd, P.O -Bishnugarh, Dist.- Hazaribagh.	Ref.No. B-1276 dated 24/05/2024.	Memo/Ref No. B-2202 dated 15.10.2024
3.	M/s Om Mineral Works, Sri Ranj Vijay singh (Prop.) Mouza-Narkikhurd, P.O -Bishnugarh, Dist.- Hazaribagh	Ref.No. B-1275 dated 24/05/2024	Memo/Ref No. B-2201 dated 15.10.2024



117 000 2024

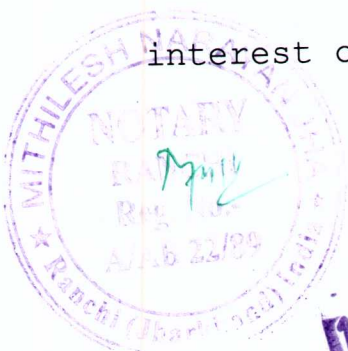
Further, copies of the aforesaid closure Orders have been forwarded to the Deputy Commissioner, Hazaribagh for appropriate and necessary action.

Photocopy of Board's Ref. No.B-2201 B-2202, & B-2203 dated 15/10/2024 are annexed and marked as Annexure-**A/1**
(Series)

8.That, it is humbly stated and submitted that the Deputy Commissioner-Cum-Chairman, District Mining Task Force, Hazaribagh was requested to direct the District Mining Officer to ensure closure of the said 03 (Three) erring Units through the District Mining Task Force, Hazaribagh vide Board's Ref. No. B-2200 dated-15/10/2024.

Photocopy of Board's Ref. No.B-2200 dated 15/10/2024 are annexed and marked as Annexure-**A/2**.

9.That this Affidavit is filed bonafide and in the interest of justice.



17 OCT 2024



10. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kumaz Manibhusan

DEPONENT

376 17 OCT 2024

VERIFICATION:

Verified at Ranchi on this the day of 17... October, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

M. P. Singh
17/10/2024
NOTARY PUBLIC
RANCHI

Kumaz Manibhusan

DEPONENT

Authorised under Notaries Act 1952
& Notaries Rules 1956 by Govt. of
Jharkhand, Ranchi (India)



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) [www.jspcb.org\(old\)](http://www.jspcb.org(old))

E-mail: ranchijspcb@gmail.com

Amexure -
A/1 (Series)



Ref. no. B-2201

Date... 15/10/2024

From,

Rajeev Lochan Bakshi
Member Secretary

To,

M/s Om Minerals Works,
Sri Ran Vijay Singh
Mauza- Narkikhurd
PO- Bisnugarh, Distt- Hazaribagh

Sub:- Direction for closure under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981- reg.

- Ref.: (i) Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 523, dated 27.03.2024;
(ii) Board's letter vide no. B- 1275, dated 24.05.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh on 12.03.2024. The inspection report of which was submitted by letter no. 441, dated 14.03.2024.

Whereas, during inspection, following observations were found:-

- (i) No Boundary wall was found constructed all along the four sides of the unit;
(ii) Crusher was not found covered;
(iii) Adequate tree plantation has not been made;
(iv) Sufficient arrangement of water sprinkling has not been provided.

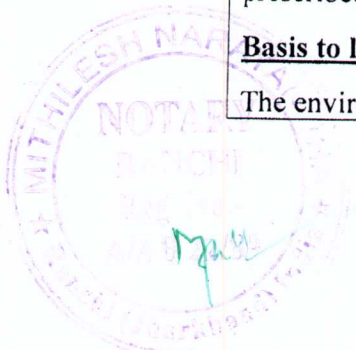
Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

D/JSR/18





$$\underline{EC = PI \times N \times R \times S \times LF}$$

Where,

- EC – Environmental Compensation
- PI – Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S – Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

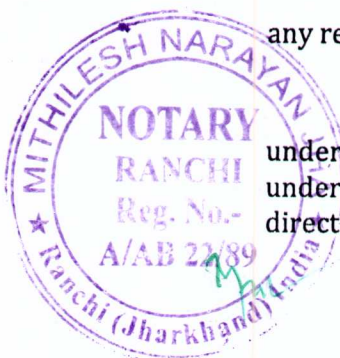
$$\begin{aligned} EC (\text{Per day}) &= PI \times R \times S \times LF \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be INR 3,37,500/- (i.e. Rupees Three Lacs Thirty Seven Thousand Five Hundred).

Whereas, earlier you were given an opportunity to appear in show-cause on 07.06.2024 at 11.00 AM in the Board's Headquarter to explain that why the above said Environmental Compensation may not be imposed upon your unit, CTO issued to the unit may not be revoked, closure order may not be issued & legal action may not be initiated against the unit.

Whereas, neither you had appeared in the show-cause nor the Board has received any representation till date.

Now, therefore, on the basis of the above and by exercising the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, following directions are being issued:-





- (i) not to operate the plant till further orders;
- (ii) submit the amount of environmental compensation as mentioned above within 07 days from the date of issuance of this letter.

Encl: As stated above.

Yours Sincerely

sd/-

(R. L. Bakshi)

Member Secretary

Ranchi, dated...15/10/2024

Memo No...B-2201

Copy to: Deputy Commissioner, Hazaribag/Regional Officer, Regional Office-cum-laboratory, Hazaribagh for information and necessary action.

Rajiv

(R. L. Bakshi)

Member Secretary



D/JSR/20



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) [www.jspcb.org\(old\)](http://www.jspcb.org(old))

E-mail: ranchijspcb@gmail.com



Ref. no.B- 2202

Date...15/10/2024

From,

Rajeev Lochan Bakshi
Member Secretary

To,

M/s Saif Ansari,
Mauza- Narkikhurd
PO- Bisnugarh, Distt- Hazaribagh

Sub:- Direction for closure under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981- reg.

Ref: (i) Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 522, dated 27.03.2024;
(ii) Board's letter vide no. B- 1276, dated 24.05.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh on 12.03.2024. The inspection report of which was submitted by letter no. 441, dated 14.03.2024.

Whereas, during inspection, following observations were found:-

- (i) No Boundary wall was found constructed all along the four sides of the unit;
- (ii) Crusher was not found covered;
- (iii) Adequate tree plantation has not been made;
- (iv) Sufficient arrangement of water sprinkling has not been provided.

Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

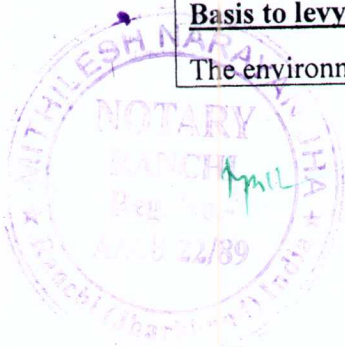
Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

D/JSR/25

Handwritten signature or initials.





$$\underline{EC = PI \times N \times R \times S \times LF}$$

Where,

- EC – Environmental Compensation
- PI – Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S – Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

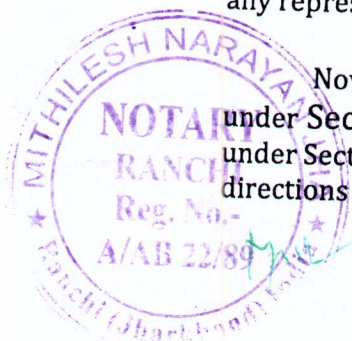
$$\begin{aligned} \text{EC (Per day)} &= PI \times R \times S \times LF \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be **INR 3,37,500/-** (i.e. **Rupees Three Lacs Thirty Seven Thousand Five Hundred**).

Whereas, earlier you were given an opportunity to appear in show-cause on 07.06.2024 at 11.00 AM in the Board's Headquarter to explain that why the above said Environmental Compensation may not be imposed upon your unit, CTO issued to the unit may not be revoked, closure order may not be issued & legal action may not be initiated against the unit.

Whereas, neither you had appeared in the show-cause nor the Board has received any representation till date.

Now, therefore, on the basis of the above and by exercising the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, following directions are being issued:-





- (i) not to operate the plant till further orders;
- (ii) submit the amount of environmental compensation as mentioned above within 07 days from the date of issuance of this letter.

Encl: As stated above.

Yours Sincerely

sd/-

(R. L. Bakshi)

Member Secretary,

Ranchi, dated.....15/10/2024

Memo No...B-2202

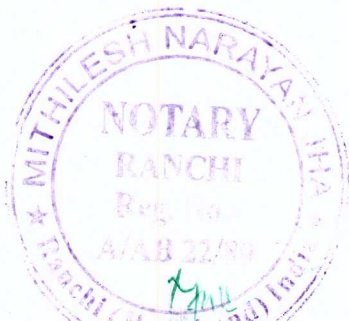
Copy to: The Deputy Commissioner, Hazaribagh/ The Regional Officer, JSPCB, Hazaribagh for information & necessary action.

~~R.L. Bakshi~~

(R. L. Bakshi)

Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138,

Web: www.jspcb.nic.in (new) www.jspcb.org (old)

E-mail: ranchijspcb@gmail.com



Ref. no.B-2203

Date.....15/10/2024

From,

Rajeev Lochan Bakshi
Member Secretary

To,

M/s Ramayan Stone Chips
Sri Dinesh Kumar Barnwal
Mauza- Narkikhurd
PO- Bisnugarh, Distt- Hazaribagh

Sub:- Direction for closure under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981- reg.

- o/c
- Ref: (i) Letter issued by Regional Officer, Regional Office, JSPCB, Hazaribagh vide ref. no. 521, dated 27.03.2024;
(ii) Board's letter vide no. B- 1274, dated 24.05.2024.

With reference to the above noted subject and referred letter, this is to inform you that an inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh on 12.03.2024. The inspection report of which was submitted by letter no. 441, dated 14.03.2024.

Whereas, during inspection, following observations were found:-

- (i) **No Boundary wall was found constructed all along the four sides of the unit;**
(ii) **Crusher was not found covered;**
(iii) **Adequate tree plantation has not been made;**

Whereas, the competent authority has ordered to calculate the Environmental Compensation against your unit as per the report of the CPCB In house committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund. The detail of calculation of Environmental Compensation is detailed as below:

N Nature of violation – Discharges in violation of consent conditions, mainly prescribed standards/consent limits.

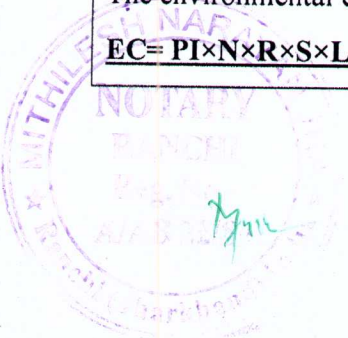
Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

D/JSR/15

Ag





Where,

- EC – Environmental Compensation
- PI – Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S – Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Stone Crusher) (as per CPCB's guidelines.)

N is to be taken as 54 days from 19.01.2024 to 12.03.2024 (N – Number of days of violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to micro Scale Unit as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.00 as the total population of Ramgarh town is less than one million as per Census Data 2011 (District Census Handbook, Ramgarh).

Therefore,

$$\begin{aligned} \text{EC (Per day)} &= \text{PI} \times \text{R} \times \text{S} \times \text{LF} \\ &= 50 \times 250 \times 0.5 \times 1 \\ &= \text{INR } 6,250 \end{aligned}$$

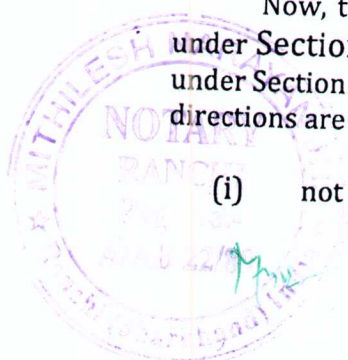
Henceforth, the Environmental Compensation for one day comes out to be INR 6,250/- the total Environmental compensation for 54 days comes out to be **INR 3,37,500/- (i.e. Rupees Three Lacs Thirty Seven Thousand Five Hundred).**

Whereas, earlier you were given an opportunity to appear in show-cause on 24.05.2024 at 11.00 AM in the Board's Headquarter to explain that why the above said Environmental Compensation may not be imposed upon your unit, CTO issued to the unit may not be revoked, closure order may not be issued & legal action may not be initiated against the unit.

Whereas, neither you had appeared in the show-cause nor the Board has received any representation till date.

Now, therefore, on the basis of the above and by exercising the powers vested under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, following directions are being issued:-

- (i) not to operate the plant till further orders;





- (ii) submit the amount of environmental compensation as mentioned above within 07 days from the date of issuance of this letter.

Encl: As stated above.

Yours Sincerely

sd/-

(R. L. Bakshi)

Member Secretary

Ranchi, dated....15/10/2024

Memo No..B-2203

Copy to: The Deputy Commissioner, Hazaribagh/The Regional Officer, Regional Office-cum-laboratory, Hazaribagh for information and necessary action.


(R. L. Bakshi)

Member Secretary





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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

Jharkhand State Pollution Control Board

नगर प्रशासन भवन, एच0ई0सी0, धुर्वा, राँची

दूरभाष : 2400851, 2400852, 2400979 फ़ैक्स : 0651- 2400850 / 138

Web: www.jspcb.nic.in (new) www.jspcb.org (old)

E-mail: ranchijspcb@gmail.com

Ammerure-
A/2



Hon'ble NGT Matter

Time Bound

Ranchi, dated.....

Ref. No.....

From,

Rajeev Lochan Bakshi
Member Secretary

To,

The Deputy Commissioner-cum-Chairman,
District Mining Task Force,
Hazaribagh

Sub: Direction to ensure closure of the units in the context of OA No.- 23 of 2024 (EZ) - reg.

Ref.: Closure direction issued by the Board vide

- (i) ref. no. B-2203, dated.....15/10/2024
(ii) ref. no. B-2201, dated.....15/10/2024
(iii) ref. no. B-2202, dated.....15/10/2024

Sir,

With reference to the above noted subject and referred letter, this is to inform you that earlier inspection was carried out by Regional Officer, Regional Office, JSPCB, Hazaribagh on 12.03.2024 of following units:-

- (i) M/s Ramayan Stone Chips;
(ii) M/s Saif Ansari;
(iii) M/s Om Mineral Works.

Whereas, as per observations found during inspection, on the basis of the non-compliances, show-cause was asked to the units.

Whereas, neither the unit had appeared in the show-cause nor the Board has received any representation till date.

Whereas, closure directions have been issued to the unit as per the letters mentioned below:-

Sl. No.	Name of the unit	Closure direction issued vide ref. no.	Closure direction issued dated
01	M/s Ramayan Stone Chips	B- 2203	15/10/2024
02	M/s Saif Ansari	B- 2202	15/10/2024
03	M/s Om Mineral Works	B- 2201	15/10/2024

Now, therefore, in view of the above, it is hereby requested to direct the District Mining Officer to ensure closure of the units through the DMTF, Hazaribagh at an earliest and inform the undersigned so that the Hon'ble NGT may be appraised with the same in time.

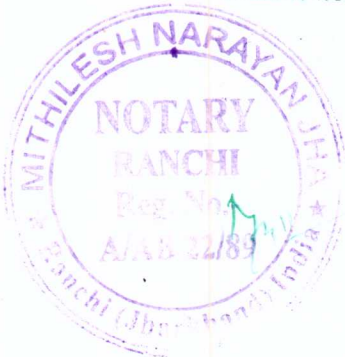
Treat it with utmost priority.

Yours Sincerely

Sd/-

(R. L. Bakshi)
Member Secretary

D/JSR/29





Memo No.....

Ranchi, dated.....

Copy to:- District Mining Officer -cum- Member Secretary, District Mining Task Force
Hazaribagh for information and necessary action for compliance.

Sd/-

(R. L. Bakshi)

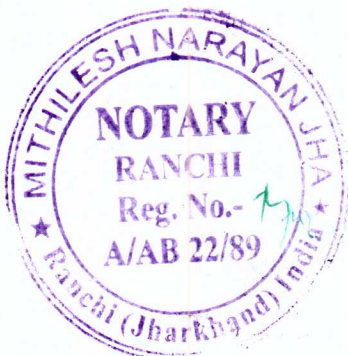
Member Secretary

Memo No. B-2200Ranchi, dated... 15/10/2024

Copy to:- Regional Officer, Regional Office, JSPCB, Hazaribagh for information and necessary
action.


 (R. L. Bakshi)

Member Secretary



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Mailbox of surendra_kr15

Subject: CA by JSPCB in O.A. No. 23/2024/EZ - Reg.

From: Surendra Kumar<surendra_kr15@rediffmail.com> on Thu, 17 Oct 2024 22:41:31

To: "rajibray23"<rajib.ray23@gmail.com>,"advaishhc"<advaish.hc@gmail.com>

1 attachment(s) - O.A_NO._23_OF_2024_EZ.pdf (5.68MB)

Sir/Madam,

Please find the enclosed CA in the above matter for further needful action.

Thanks & Regards

Surendra Kumar
Advocate
